

RELIABLE VENTURES INDIA LIMITED

Corporate Identification Number: L22354MP1992PLC007295;

Registered Office: A 6 Indore Road Koh-e-Fiza, Bhopal, Madhya Pradesh, 462001; Contact Number: 0755-4266601 / 02 / 03;

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PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

This Pre-Offer Advertisement and Corrigendum to the Public Announcement and Detailed Public Statement is issued by Rarever Financial Advisors Private Limited ('Manager to the Offer'), for and on behalf of Mr. Chennupati Sarath Kumar (Acquirer 1), Mr. Vasireddy Sivanag (Acquirer 2) and Ancla Technology Solutions India Private Limited (Acquirer 3) (hereinafter collectively referred to as 'Acquirers') pursuant to regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ['SEBI (SAST) Regulations'], in respect of the Open Offer to acquire 28,63,354 Equity Shares ('Offer Shares') of face value of ₹ 10/- each at a price of ₹ 21/- each payable in cash, representing 26.00% of the fully paid up equity share capital and voting capital of the Reliable Ventures India Limited ('Target Company') in accordance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ('SEBI (SAST) Regulations') ('Open Offer' / 'Offer') from the public shareholders of the Target Company. The Detailed Public Statement ('DPS') with respect to the aforementioned Open Offer was made on June 09, 2026 in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) and Indore Samachar (Hindi Daily).

Shareholders of the Target Company are requested to kindly note the following:

- Offer Price:** The Offer is being made at a Price of ₹ 21.00/- per Equity Share, payable in cash and there has been no revision in the Offer Price.
For further details relating to the Offer Price, please refer to paragraph 7 (Justification of Offer Price) beginning on page no. 26 point no 7.1 of the LOF.
- Recommendations of the Committee of Independent Directors:** A Committee of Independent Directors of the TC ('IDC') published its recommendation on the offer on August 12, 2026, in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) and Indore Samachar (Hindi Daily). The IDC is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations, 2011. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.
- This Offer is not a competing offer in terms of Regulation 20 of the SEBI Takeover Regulations.
- The Letter of Offer ('LoF') was mailed on August 05, 2026, to all the Public Shareholders of the Target Company, who's E-Mails IDs are registered and physical copies were dispatched on August 07, 2026 to all the Public Shareholders of the Target Company who are holding Physical Equity Shares and non-email registered shareholders as appeared in its Register of Members on July 31, 2026. ('Identified Date').
- Please note that a copy of the LOF (which includes the Form of Acceptance) is also available on the websites of SEBI (www.sebi.gov.in), the Target Company (www.reliableventuresltd.com), the Registrar to the Offer (compliance@mudrarta.com), the Manager to the Offer (www.rarever.in) and BSE (www.bseindia.com), from which the Public Shareholders can download/print the same.
- There has been no merger/ de-merger or spin-off in the Target Company during the past three years.
- Instructions for Public Shareholders:**

A. In case of Equity Shares are held in Physical Form:

The Public Shareholders who are holding Physical Equity Shares and intend to participate in the Open Offer shall approach the seller broker. The seller broker should place bids on the Designated Stock Exchange platform with relevant details as mentioned on physical shares certificate(s). The selling broker shall print TRS generated by the exchange bidding system. TRS will contain the details of the order submitted folio no., certificate no., Dist.no., the number of Equity Shares etc. and such Equity Shareholders should note that the Physical Equity Shares will not be excepted unless the complete set of documents as mentioned on page 30 of the Letter of Offer is submitted. Acceptance of the Physical Equity Shares for the Open Offer shall be subject to verification by the Registrar & Transfer Agent (RTA). On receipt of the confirmation from the RTA, the bid will be accepted otherwise it would be rejected and accordingly the same will be depicted on the Exchange platform.

B. In case of Equity Shares are held in the Dematerialized Form:

Eligible person(s) may participate in the offer by approaching their respective selling broker and tender shares in the Open Offer as per the procedure mentioned on page 33-34 of the letter of offer.

C. Procedure for tendering the Shares in case of non-receipt of the Letter of Offer

In case of non-receipt of the LoF, the Public Shareholders holding the Equity Shares may download the same from the websites of SEBI (www.sebi.gov.in), the Target Company (www.reliableventuresltd.com), the Registrar to the Offer (compliance@mudrarta.com), the Manager to the Offer (www.rarever.in) and BSE (www.bseindia.com). Alternatively, they may participate in the Offer by providing their application in plain paper in writing signed by all Shareholder(s), stating name, address, the number of Equity Shares held, client ID number, DP name, DP ID number, Folio No. certificate no., Dist. no. (In case of physical shares) number of equity shares tendered.

Further, in case of non-receipt/non-availability of the form of acceptance/withdrawal, the application can be made on plain paper along with the following details:

- In case of physical shares: Name, address, distinctive numbers, folio nos., number of shares tendered/withdrawn.
 - In case of dematerialized shares: Name, address, number of shares tendered/withdrawn, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "off market" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the DP in favour of the Depository Escrow Account.
- The Draft Letter of Offer was submitted to SEBI on June 16, 2026, in accordance with Regulation 16(1) of the SEBI (SAST) Regulations, 2011. All observations from SEBI via letter dated July 29, 2026, have been duly incorporated in the Letter of Offer, according to Regulation 16(4) of the SEBI (SAST) Regulations, 2011.
 - Material Updates:** There have been no material changes in relation to the Open offer since the date of the PA and/or DPS, save as otherwise disclosed in the DPS, DLOF.
 - The comments specified in the SEBI Observation letter, and certain update (occurring after the date of the DPS and DLOF) have been incorporated in the LOF. The Public shareholders are requested to note the following key changes to the DPS and the DLOF in relation to the open offer.
 - Following updates in 'SCHEDULE OF KEY ACTIVITIES OF THE OFFER' on page no. 2 of the LOF:
Revised schedule of activities has been inserted next to original schedule of activities on page No. 2 of the LOF and suitable changes pertaining to the dates of the activities have been carried out at the appropriate places in the LOF.
 - The page numbers of the table of contents have been suitably updated wherever required in the LOF.
 - The following para has been inserted at clause 3.1.4 on page 10-11:**
The Acquirers, on June 04, 2026, deposited an amount of ₹6,01,30,434/- in cash in an escrow account opened with Axis Bank Limited, which is equivalent to 100% of the Offer Consideration. Accordingly, the Acquirers have complied with the requirements of Regulation 24(1) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. Accordingly, upon completion of 15 working days from the date of the Detailed Public Statement ("DPS"), the Acquirers became eligible to appoint themselves and/or their nominees to the Board of Directors of the Target Company. Pursuant thereto, the Acquirers and their nominees were appointed to the Board of Directors of the Target Company at the Board Meeting held on July 15, 2026, as set out in Table 6.11 of the Letter of Offer.

10.4 The details of Promoters/Promoter Group Shareholders of Acquirer as on date has been updated under 4.1.c(vii) on page 17

Sr. No.	Name of the Promoter/Promoter Group/ Ultimate Beneficial Owners	No. of Shares	% holding
1.	Sivanag Vasireddy	46,00,000	51.31
2.	Sarath Kumar Chennupati	43,65,000	48.69
	Total	89,65,000	100.00

10.5 The Directors and designated partners details of the Acquirers have been updated at clause 4 on page 18-19

Details of the positions held by Mr. Chennupati Sarath Kumar (Acquirer 1):

Sr. No.	Name of the Companies	Designation	Date of Appointment	Nature of Interest	Percentage (%) holding	Listing status
1.	Ancla Technology Solutions India Private Ltd	Promoter & Director	14/11/2025	-	48.66	Not listed

Details of the positions held by Mr. Vasireddy Sivanag (Acquirer 2):

Sr. No.	Name of the Companies	Designation	Date of Appointment	Nature of Interest	Percentage (%) holding	Listing status
1.	Ancla Technology Solutions India Private Ltd	Promoter & Director	14/11/2025	-	51.34	Not listed
2.	Thinkbee Solutions Private Limited	Promoter & Director	23/05/2022	-	50	Not listed

Below are the names of the LLP in which Acquirer 1 and Acquirer 2 are the designated partner: -

Sr.	Name of the Acquirers	Name of the Company/LLP
1.	Mr. Chennupati Sarath Kumar (Acquirer 1) (DIN: 03619030)	a. Ancla Technology Solutions India Private Ltd b. Rubicon Global Trading LLP [Designated Partner] c. SBSM Infra LLP and [Designated Partner] d. Hirize Ventures LLP [Partner]
2.	Mr. Vasireddy Sivanag (Acquirer 2) (DIN: 07852851)	a. Ancla Technology Solutions India Private Ltd b. Thinkbee Solutions Private Limited c. Rubicon Global Trading LLP [Designated Partner] d. SBSM Infra LLP [Designated Partner]

10.6 The Directors details of the Target Company have been updated at clause 6.11 on page 21

Sr. No.	Name	Designation	Date of appointment	DIN/PAN
1.	Mr. Sivanag Vasireddy	Promoter, Chairman and Managing Director (Additional Director)	15/07/2026	07852851
2.	Mr. Chennupati Sarath Kumar	Promoter and Non-Executive - Additional Director	15/07/2026	03619030
3.	Mr. Pradhip Kumar Gogula	Non-Executive - Additional Director	15/07/2026	09230689
4.	Ms. Tirumalla Sai Navya	Non-Executive - Independent Director(Additional Director)	15/07/2026	11818641
5.	Mr. Kaladharan Panchena	Non-Executive - Independent Director	30/09/2024	02261923
6.	Shiv Singh Raghuwanshi	Company Secretary & Compliance Officer	16/06/1997	****9387H

10.7 Details of instances of following non-compliances and/or delayed compliance(s) with the SEBI (SAST) Regulations, 2011 by erstwhile promoter and promoter group of the target company have been inserted in clause 6.13 on page no. 23 of the Letter of Offer:

S. No.	Regulation	Financial Year	Due Date	Actual Date of Compliance	Delay, if any	Status of compliance with Takeover Regulation	Remarks (if any)
1.	Reg 30(2) of SAST	2017-18	09-04-2018	10-04-2018	Delay for 1 day	Delayed compliance	-
2.	Reg 30(2) of SAST	2019-20	11-04-2020	19-05-2020	Delay for 38 days	Delayed compliance	-
3.	Reg 31(4)	2019-20	11-04-2020	02-06-2026	Delay for 2243 days	Delayed compliance	-
4.	Reg 31(4)	2020-21	10-04-2021	02-06-2026	Delay for 1879 days	Delayed compliance	-
5.	Reg 31(4)	2021-22	11-04-2022	02-06-2026	Delay for 1513 days	Delayed compliance	-
6.	Reg 31(4)	2022-23	13-04-2023	11-05-2023	Delay for 28 days	Delayed compliance	-
7.	Reg 31(4)	2023-24	09-04-2024	24-06-2024	Delay for 76 days	Delayed compliance	-
8.	Reg 31(4)	2024-25	09-04-2025	25-06-2025	Delay for 77 days	Delayed compliance	-
9.	Reg 31(4)	2025-26	10-04-2026	17-04-2026	Delay for 7 days	Delayed compliance	-

10.8 Following clause has been re-drafted on page 57:

The following documents are regarded as material documents and are available for inspection from 10.30 A.M. to 5.00 P.M. on any Working Day, except Saturdays, Sundays and Holidays until the closure of the Offer at the office of the Manager to the Offer – Rarever Financial Advisors Private Limited, 807, Iconic Shyamal, Shyamal Cross Road, 132 Ring Road, Satellite, Manekbag, Ahmedabad, Gujarat – 380015 during the Tendering Period commencing from Friday, August 14, 2026, to Friday, August 28, 2026. Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email addresses (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line ["Documents for Inspection – RELIABLE Open Offer"], to the Manager to the Open Offer at hello@rarever.in; and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.

10.9 Point no 16 has been added in Documents for Inspection on page no. 57:

Copy of SEBI observation letter dated Wednesday, July 29, 2026.

As of date, no statutory approvals are required for the Offer.

- The Open Offer will be implemented through Stock Exchange Mechanism made available by the Stock Exchanges in the form of a Separate Window ('Acquisition Window') as provided under the SEBI (SAST) Regulations, 2011, SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 further amended by SEBI Circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, and SEBI's Master Circular dated February 16, 2023, bearing reference number SEBI/HO/CFD/PoD1/P/CIR/2023/31 ("Master Circular"), any other as may be amended from time to time, issued by SEBI. The detailed procedure for tendering of equity shares is set out in Paragraph 9, "Procedure for Acceptance and Settlement," on Page 30 of the Letter of Offer.
- Revised Schedule of Activities:

Activity	Original Day and Date	Revised Day and Date***
Issue of Public Announcement	Tuesday, June 02, 2026	Tuesday, June 02, 2026
Publication of Detailed Public Statement in newspapers	Tuesday, June 09, 2026	Tuesday, June 09, 2026
Last Date for Filing of draft letter of Offer with SEBI	Tuesday, June 16, 2026	Tuesday, June 16, 2026
Last date for Public Announcement of a Competing Offer*	Wednesday, July 01, 2026	Wednesday, July 01, 2026
Last date for receipt of comments from SEBI on the draft letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager)	Wednesday, July 08, 2026	Wednesday, July 29, 2026
Identified Date**	Friday, July 10, 2026	Friday, July 31, 2026
Last date for dispatch of the letter of Offer to the Public Shareholders	Friday, July 17, 2026	Friday, August 07, 2026
Last date of publication by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Wednesday, July 29, 2026	Wednesday, August 12, 2026
Last date for upward revision of the Offer Price and/or the Offer Size	Thursday, July 30, 2026	Thursday, August 13, 2026
Advertisement of schedule of activities for Open Offer, the status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company at its registered office	Thursday, July 30, 2026	Thursday, August 13, 2026
Date of Commencement of Tendering Period ("Offer opening Date")	Friday, July 31, 2026	Friday, August 14, 2026
Date of Closure of Tendering Period ("Offer Closing Date")	Thursday, August 13, 2026	Friday, August 28, 2026
Last date of communicating of rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted shares	Monday, August 31, 2026	Friday, September 11, 2026
Last date for publication of post-Offer public announcement in the newspapers in which this DPS has been published	Monday, September 07, 2026	Monday, September 21, 2026
Last date for filing the post Offer report with SEBI	Monday, September 07, 2026	Monday, September 21, 2026

*There has been no competing offer.

**Identified Date is only for the purpose of determining the Public shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers, and promoters and promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

***The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. The actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

The Acquirers accept full responsibility for the information contained in this advertisement and also for the obligations of the Acquirers as laid down in SEBI (SAST) Regulations 2011. This Advertisement will also be available on SEBI's website at www.sebi.gov.in.

Issued by the Manager to the Offer on behalf of the Acquirers



RAREVER FINANCIAL ADVISORS PRIVATE LIMITED

Registered and Corporate Office: 807, Iconic Shyamal, Shyamal Cross Road, 132 Ring Road, Satellite, Manekbag, Ahmedabad, Gujarat, 380015

CIN: U70200GJ2023PTC144374

Contact Person: Ms. Kruti Vyas / Mr. Jiten Patel

Tel No.: +91 9998123745, Email: openoffer.reliable@rarever.in

Investor grievance email: ig@rarever.in, SEBI Reg. No. : INM000013217

For and on behalf of the Acquirers,

Sd/-

Mr. Chennupati Sarath Kumar

(Acquirer 1)

Sd/-

M/s Ancla Technology Solutions India Private Limited

(Acquirer 3)

Date: August 12, 2026

Place: Hyderabad

Sd/-

Mr. Vasireddy Sivanag

(Acquirer 2)